

(2013) 01 AHC CK 0348

In the Allahabad High Court

Case No : Matters Under Article 227 No.- 76 of 2013

Raj Kumar

APPELLANT

Vs

Civil Judge (S.D.) Varanasi

RESPONDENT

Date of Decision : 15-01-2013

Acts Referred:

Citation : (2013) 01 AHC CK 0348

Hon'ble Judges : Pankaj Mithal, J

Bench : Single Bench

Advocate : Hridai Narayan Sharma and Udai Pratap Singh, for the Appellant;

Final Decision : Disposed Of

Judgement

Hon"ble Pankaj Mithal, J.—Heard learned counsel for the petitioner. Petitioner has filed this petition for a direction to the respondent No. 1 i.e. Civil Judge, (Senior Division), Varanasi to decide Civil Suit No. 800 of 2007 expeditiously.

2. For the above purpose, petitioner can make a proper application to the court concern. In case such an application is moved, the court will consider it in the light of general mandamus of a Division Bench of this Court in Ayodhya Sahai Vs. District Judge, Jaunpur and others Ayodhya Sahai Vs. District Judge and Others, and do all that is necessary. Petition disposed of accordingly.